361

SHRI S. C. DEB: May I know, I Madam, whether the hill leaders are agreeable to the proposal and whether any Commission is going to be appointed and how far it is practicable to give shape to the proposal?

SHRI R. M. HAJARNAVTS: It is contemplated that as a result of some kind of further talks a Commission would be appointed to work out the details of autonomy.

THE DEPUTY CHAIRMAN: Next question.

Universities in the Country

- •66. SHRI M. C. SHAH: Will the Minister of EDUCATION be pleased to state:
- (a) the number of universities in the country at the end of the year 1963; and
- (b) how many of these universities impart specialised training in science and technology?

THE DEPUTY MINISTER IN THE MINISTRY OP EDUCATION (SHRI BHAKT DARSHAN): (a) 55 universities.

(b) Specialised training in Engineering and Technology is provided in 42 universities.

SHRI M. C. SHAH: May I know as to how many of them are universities and how many affiliating universities?

SHRI BHAKAT DARSHAN: I cannot say off-hand.

श्री भगवत नारायण भागंव : क्या गवनंमेंट को मालूम है कि ग्रव इस समय भी देश में कई ऐसी युनिवर्सिटीज हैं जिनमें भूगभंशास्त्र यानी ज्योलाजी को पढ़ाने का कोई प्रवन्ध नहीं है ?

श्री भक्त दर्शन : जी हां, मालूम है

श्री भगवत नारायण भागव : इसका प्रावधान करने में क्या कठिनाई हो रही है ?

THE DEPUTY CHAIRMAN: Mr. Deokinandan Narayan.

SHRI DEOKINANDAN NARAYAN: May I know whether there is any proposal to establish Central universities in certain parts of the country with Hindi as the medium of instruction?

SHRI BHAKT DARSHAN: Madarn, this question has been examined several times and it has been postponed for the present.

SHRI M. C. SHAH: May I know how many more universities are likely to come up by the end of the Third Plan?

SHRI BHAKT DARSHAN: The whole question is under examination by a special committee appointed by the University Grants Commission.

SHRI R. S. KHANDEKAR: The hon. Minister said just now that the question of starting universities with Hindi medium had been postponed. May I know the reason why this has been postponed? Has it been postponed on account of antagonism on the part of certain sections of the people or has it been postponed for practical reasons?

SHRI BHAKT DARSHAN: The reasons are obvious, Madam.

SHRI ARJUN ARORA: May I know if any steps are being taken to establish universities during the Third Plan period at Naini Tal, Meerut and Kanpur?

SHRI BHAKT DARSHAN: Some suggestions have been made by the State Government and they are under examination by the University Grants Commission.

SHRI N. SRI RAMA REDDY: I would like to know from the hon. Deputy Minister whether it i3 a fact that such technical colleges like medical and engineerthg' colleges afe being opened

363

SHRI BHAKT DARSHAN: Madarn, after all, it has to be recognised that the Universities are autonomous bodies, but still the University Grants Commission advises them from time to time.

ASSISTANT SUPERINTENDENTS'; R. T. E.) Examination, 1960

- *67. SHRI M. P. BHARGAVA: Will the Minister of HOME AFFAIFS be pleased to refer to the answer given to Starred Question No. 457 hi the Rajya Sabha on 12th December, 1963 and state:
- (a) whether the legal and implications of the Supreme Court judgment declaring "carry forward" rule unconstitutional have since been examined;
- (b) if. so, what relief is proposed to be given to the persons who had , qualified in the Assistant Superintendents' (R. T. E.) Examination 1960, but could not be appointed on account of the "carry forward" rule?

THE MINISTER OP STATE r* THE MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVIS): (a) The matter is still under examination

(b) Does not arise at present.

SHRI M. P. BHARGAVA; May I know whether it is a fact that the Home Ministry had sent this matter to the Law Ministry? If so, what is the advice that the Law Ministry has given in this matter?

SHRI R. M. HAJARNAVIS: The Law Ministry have sent us their advice but I thought that the question beins important must be examined again anu we must have the advice of thi Attorney-General. As I said, the question is a complex one. The question is, what shall we do with the persons who have been actually appointed. Can their services be terminated? One view is that unless we go through the procedure prescribed in article 311, a person who has been already appointed cannot be displaced. The other view is that as the Supreme Court has said that the appointment is not valid, article 311 would not be attracted. Therefore, this is a very difficult and complex question and I have therefore, requested the Attorney-General to advise us and we are awaiting the advice of the Attorney-General.

to Questions

SHRI M. P. BHARGAVA: May I know from the hon. Minister whether the claims of certain people who were affected by the "carry forward" rule will not be rectified because it is only a technical defect?

SHRI R. M. HAJARNAVIS: It is not a technical difficulty. The question is, what does the Constitution permit us to do and prescribe for us to do, and we are bound to carry out the dictates of the Constitution as interpreted by the Supreme Court.

SHRI A. D. MANI; Since the Minister stated that there were two views on the subject, I should like to ask him whether Government propose to take the opinion of the Attorney-General on this subject as the Attorney-General is the principal law officer of the Government under the Constitution.

SHRI R. M. HAJARNAVIS: As I said, we have referred the matter for the advice of the Attorney-General and we will be guided by

SHRI B. K. GAIKWAD: May 1 know the number of such posts which were carried forward for want of candidates from the Scheduled Castes and th* Scheduled Tribes? Can Governmeat find out any other better solution to give the due share to the candidates belonging to the Scheduled Castes and the Scheduled Tribes?